

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6213/2020

(Arising out of impugned final judgment and order dated 17-12-2019 in CRLA No. 1878/1991 passed by the High Court of Judicature at Allahabad)

INDRA MANI

PETITIONER(S)

VERSUS

THE STATE OF UTTAR PRADESH
(ONLY IA 89285/2024 IN SLP(CRL.) No. 569/2023 IS LISTED) RESPONDENT(S)

WITH

SLP(Crl.) No. 569/2023 (II)
(FOR INTERIM BAIL ON IA 89285/2024
IA No. 89285/2024 - INTERIM BAIL)

Date : 29-04-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Gaurav Bhatia, Sr. Adv.

Mr. Utkarsh Jaiswal, Adv.
Mr. Himanshu Shekhar Tripathi, AOR

Mr. Gaurav, AOR

For Respondent(s) Ms. Tulika Mukherjee, AOR
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.UPON hearing the counsel the Court made the following
O R D E RI.A No.89285/2024 in SLP(Criminal) No. 569/2023

Mr. Gaurav Bhatia, learned senior counsel appearing on behalf of the petitioner No.2/applicant submits that the petitioner No.2/applicant- *Dev Mani* is in jail and was convicted under Sections 148, 149, 302 and 324 of the Indian Penal Code which has been upheld by the High Court.

The petitioner No.2 sought one week's interim bail for the reason that his daughter was getting married. Although we have been apprised that the marriage ceremony of his daughter is already over as of now which was on 28.04.2024, but according to the petitioner, still certain ceremonies remain to be performed as per the local customs for which he further prays that one week's interim bail may be granted.

We have heard the learned counsel for the respondent-State and she has no objection to granting interim bail for a week, to the petitioner No.2-*Dev Mani* in connection with his alleged involvement in the offence arising out of FIR No.49 of 1984 registered at PS Parshurampur, District Basti, Uttar Pradesh.

Considering the facts and circumstances of the case, we are of the considered opinion that the petitioner No.2-*Dev Mani* is entitled to be released on interim bail for one week and he shall surrender on or before 8th of May, 2024, by forenoon.

Accordingly, the petitioner No.2-*Dev Mani* is directed to be released on interim bail for one week subject to two sureties. Out of the two sureties, one surety shall be of close blood relation and the petitioner No.2 shall further apprise his whereabouts to the concerned Police Station on daily basis by 12:00 noon on each day when he is on interim bail.

Accordingly, the Application (I.A No.89285/2024) for interim bail is allowed.

The Registry is directed to communicate this order to the Jail Authorities for onward compliance.

List the matter on May 10th, 2024.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)